

1	2	3
11.	Maharashtra	54
12.	Manipur	05
13.	Meghalaya	07
14.	Nagaland	06
15.	Orissa	30
16.	Punjab	36
17.	Rajasthan	52
18.	Sikkim	01
19.	Tamilnadu	29
20.	Tripura	05
21.	Uttar Pradesh	119
22.	West Bengal	48
23.	A&N Island, Port Blair	03
24.	Arunachal Pradesh	10
25.	Chandigarh	06
26.	Delhi	34
27.	Goa, Div & Daman	05
28.	Pondicherry	02
29.	Mizoram	01
	Total	856
<i>Out side India :</i>		
30.	Moscow	01
31.	Nepal (Kathamandu)	01
	Total	858

(c) and (d). Out of 858 Kendriya Vidyalayas sanctioned, only 12 are running in tents. Of these 12, construction of permanent building has been sanctioned in respect of 6 Vidyalayas. In 3 Vidyalayas, land transfer has been effected and work is at the stage of preparing drawing and/or estimates. Land has not been formally allotted/transferred by the sponsoring authorities in respect of 3 Vidyalayas. The matter has been taken up with sponsoring authorities.

Filling up of the vacant post in the Kendriya Vidyalayas is a continuous process and efforts are made to appoint regular teachers and other staff as expeditiously as possible in all Vidyalayas.

[English]

#### Delhi Rent Control Act, 1995

\*71 SHRI BANWARI LAL PUROHIT  
SHRI HANNAN MOLLAH :

Will the Minister of URBAN AFFAIRS and EMPLOYMENT be pleased to state :

(a) whether the Government have examined the Delhi Rent Control Act, 1995 for implementation;

(b) whether the Government have received memoranda against the implementation of the Act;

(c) if so, whether the Government propose to make any further amendments in the said Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Memoranda have been received by the Government suggesting amendments to certain provisions of the Act.

(c) The suggestions are being examined by the Government.

(d) Does not arise in view of (c) above.

[Translation]

#### Narmada Sagar Project

\*72. DR. SATYANARAYAN JATIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress and the expenditure incurred out of total plan-expenditure sanctioned for Narmada Sagar Project in Madhya Pradesh during the last three years;

(b) the time by which the target of construction of Narmada Sagar Project is likely to be achieved.

(c) whether any proposal for giving this project status of a national project was received and if so the decision taken in this regard; and

(d) the quantum of water utilized by each State under Narmada River Water Sharing Agreement and the validity period of this award?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) A statement-I is enclosed

(b) The construction of Narmada Sagar Project is targetted to be completed by 2010 A.D.

(c) Yes, Sir. However, no project in irrigation sector has been declared as National Project

(d) A statement-II is enclosed.

#### STATEMENT-I

Progress in construction of Narmada Sagar Project as on 31.3.1996

#### 1. Physical Progress

The concreting work on the dam is in progress. As regards power house complex, the concreting of Intake structure and erection of penstocks are in